

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4397/2012

(From the judgment and order dated 03/04/2012 in CRMWP No.3789/2012,  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

AMARNATH SHARMA

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., anticipatory bail)

Date: 31/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
(VACATION BENCH)

For Petitioner(s) Mr. Jitender Mehta, Adv.  
Mr. Debasis Misra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

After hearing learned counsel for the  
petitioner and perusing the records, we find no  
ground to entertain this special leave petition.  
The Special Leave Petition is, accordingly,  
dismissed.

(NARENDRA PRASAD)  
COURT MASTER

(RENUKA SADANA)  
COURT MASTER